

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 471 of 2020

IN THE MATTER OF:

Pondicherry Extraction Industries Ltd. ...Appellant

Versus

Bank of Baroda ...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Ms. Madhusmita Bora, Advocate for Respondent No. 1

WITH

Company Appeal (AT) (Insolvency) No. 472 of 2020

IN THE MATTER OF:

JKS The Banyaan Pvt. Ltd. ...Appellant

Versus

Bank of Baroda ...Respondent

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Ms. Madhusmita Bora, Advocate for Respondent No. 1

O R D E R
(Virtual Mode)

09.10.2020 It is stated that pleadings are complete. Parties may file their brief Written Submissions not more than three pages before next date. Copies of the Judgment(s) which they want to refer and rely on at the time of arguments, be filed separately.

List both these Appeals 'For Hearing' on **19th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)